MOTION TO SUSPEND THE QUESTION HOUR

SHRI PARVATHANENI UPE-NDRA (Andhra Pradesh): We have given a notice of motion for removal of the Governor of Karnataka who committed a fraud on the Constitution. We have given a notice for removal of the Governor of Karnataka for the fraud he has committed on the Constitution and for murdering democracy in Karnataka. We want that motion to be taken up immediately.

SHRI DIPEN GHOSH (West Bengal): The Governor of Karnataka has committed a fraud on the Constitution. We have moved a motion for removal of the Governor of Karnataka. Let that motion be taken up for consideration and be discussed without taking up any other item on the Agenda.

SHRI M. S. GURUPADASWA-MY (Karnataka): Mr. Chairman, I request you to suspend the Question Hour. (*Interruptions*) In view of the importance of the subject, I request you to suspend the Question Hour. The matter is very grave, very serious.

अभिनतो रेणुका चौधरीः (ग्रांध्र प्रदेश)ः राजन्थः में पो तेप रा केशिक्षेट रूलः। ... (व्यवधान)...

SHRI M.S. GURUPADASWA-MY: This matter has got to be discussed right now. Therefore, we are requesting you, Mr. Chairman, to suspend the Question Hour and allow discussion on the motion which we have sent. The Question Hour should be suspended. (*Interruptions*)

MR. CHAIRMAN: The Question before the House is—

"That the Question Hour be suspended."

The motion was negatived.

SHRI M. S. GURUPADASWA-MY: No, Mr. Chairman. I did not suggest that the motion be put to vote. I suggested that you should exercise your discretion and allow the debate.

MR. CHAIRMAN: Will you please allow me to say something? Please remember, so far as this discussion is concerned, the Proclamation will come before the House. The Home Minister will place it here. The Proclamation will contain in it the views expressed by the Governor. And once the Proclamation is here, I think you would all agree with me, the Proclamation will be oui property and we will discuss it then. I have always tried to protect the rights of the Opposition as much as possible. But, in this case, let us be reasonable. Let the whole thing come up before us. It will be laid on the Table of the House after the Question Hour. Last time also, as you may remember, when there was a difference of opinion with the Government, because 1 knew that excess expenditure had to be laid on the Table of the House and it was liable to be discussed, I stuck to my point of view on that issue. Here also, let it come here. It will be here

and then it will be the property of the house and the House will be in a position to discuss it. Let us do it properly...(*Interruptions*)...

SHRI PARVATHANENI UPEN-DRA: When improper things are done, we have to have a proper discussion here? What is this? ... (Interruptions). ..

SHRI DIPEN GHOSH: In the whole list of business, there is no item like this (Interruptions) Sir, in the List of Business there is item like this. We have no moved а substantive motion We (Interruptions)... have moved a substantive motion for lemoval of the Karnataka the Governor because he hes overstep-

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ped his constitutional powers and he has committed а fraud on the Constitution and we are entitled to press that motion. We have moved this motion for the removal of the Governor and we want that motion to be taken up first. We have submitted it to you and you please give us the ruling.

SHRI M. S, GURUPADASWA-MY: The Karnataka development has set a new precedent, uncalled for and unjustified ... (*Interruptions*) ...

THE MINISTER CF STATE IN THE MINISTRY OF PARLIA-MENTARY AFFAIRS (SHRI M. M. JACOB): Sir, after your ruling on the Question Hour, how can they be allowed to raise it again?... (*Interruptions*)... Sil, after your ruling, it is improper to raise this question now ... (*Interruptions*) ...

MR. CHAIRMAN: The Supplementary Agenda which has come says that they will lay it after the Question Hour ..., (*Interruptions*)...

SHRI ALADI ARUNA *alias* V. ARUNACHALAM (Tamil Nadu): You can make one more Supplementary Agenda .. (*Interruptions*) .. Sir, you can make one more Supplementary Agenda .. (*Interruptions*) ..

MR . CHAIRMAN: Till the Proclamation is here, till the recommendation of the Governor as given to us is before the House, I don't allow any discussion on the Governor. This is my ruling . .(*Interruptions*) ...

SHRI DIPEN GHOSH: The Home Minister will lay it on the Table of the House. Will he lay something about the murder of democracy on the Table ? .. (Interruptions) ...

SHRI M. S. GURUPADASWA-MY : If this is your ruling, if this is your decision ... (*Interruptions*) ... MR. CHAIRMAN : T am all for a discussion . (*Interruptions*) .. I am with you. But T only want that the things must be done in a proper manner which is possible. And, as I said, the Government will be laying it before the House and I understand that the Government is willing to disc' s today- What more can I ask for? I cannot be unreasonable; I am reasonable to both.

SHRT M.S. GURUPADASWA-MY: I said that I had moved a motion that the Question Hour should be suspended and I did not want it to be put to vote .. (Interruptions) ... Just a minute, Sir. .(Interruptions) ... Please hear me, Sir .. (Interruptions) ... I wanted your, and I would like you, Sir, to exercise your jurisdiction and allow the discussion, allow the debate, to go on .. (Interruptions) ... In view of the fact that you have given this decision, this ruling, not to allow the motion to be taken up,...

MR. CHAIRMAN: The House has given the ruling.

SHRI M. S. GURUPADASWA-MY: .. not to allow the discusstion to go on, I think we cannot sit in the House and we cannot cooperate with you, and for this reason, Sir. in protest, we walk out.

(At this stage, some hon. Members left the Chamder.)

SHRI SURESH KALMADI (Maharashtra): Shri Subramanian. Swamy must be. congratulated .. (Interruptions)...

MR. CHAIRMAN: Let us now take up questions.